

[*Translation*]

Acts Not Enforced

1423. SHRI MOOL CHAND DAGA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of the Acts passed by Parliament which have not come into force so far;

(b) when these Acts were passed;

(c) whether a list of those Acts will be laid on the Table of the House; and

(d) the reasons for not enforcing them ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Basis on which Kerosene Supply is Allocated to States

1424. SHRI MOOL CHAND DAGA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total requirement of kerosene in metric tons in the country during the last three years, year-wise and the quantity of kerosene consumed by the villagers, urban people and industries, separately;

(b) the basis on which kerosene is distributed to States and whether any criteria has been fixed therefor;

(c) whether Government have issued any guidelines on the basis of which kerosene could be made available to the consumers at reasonable rate and if so, whether the Department has ever evaluated the work done in this regard and if not, the reasons therefor; and

(d) the rate at which kerosene is supplied by the Union Government to States for distribution and the rate at which it is supplied to the consumers ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) to (d). The requirement of kerosene of States/Union Territories is assessed by allowing a 5% growth over the allocation made during the corresponding period of the previous year on a four-month-block basis. Besides the regular allocations, additional ad-hoc releases are also made to meet specific situations like flood, drought, cyclone, shortage of LPG, soft coke, etc. Kerosene sold by the companies in the last three years was as follows :

(Figures in Metric Tonnes)

Year	Sales
1982-83	5122806
1983-84	5400272
1984-85	5852184

Data relating to consumption of kerosene by villagers, urban residents and industries, is not maintained separately.

While the allocation of kerosene is made by this Ministry and movement thereof is looked after by the oil companies, retail distribution is in the charge of the States/Union Territories who, from time to time, have been advised to ensure its equitable distribution. Availability and distribution of kerosene is periodically reviewed at meetings between Ministries concerned of the Government and officers of the States/Union Territories.

The retail selling price of kerosene is fixed and enforced by the respective State Governments under the provisions of the Kerosene (Fixation of Ceiling Prices) Order, 1979, based on the ex-storage ceiling selling price determined by the Ministry of Petroleum and Natural Gas and with due regard to the other elements like freight, sales tax, octroi etc. While the current ex-storage price of kerosene is Rs. 1821.93 per KL, its retail price varies at different locations owing to the above factors. The retail selling price of kerosene prevailing as on the 1st April, 1985 in some cities was as under :

	(Rs./litre)
Bombay	2.03
Calcutta	2.12
Delhi	2.11
Madras	2.08
Kanpur	2.25

[*English*]

Improvement in the Distribution System of Electricity

1425. SHRI KALI PRASAD PANDEY : Will the Minister of ENERGY be pleased to state :

(a) whether the distribution system of electricity is extremely defective which has adversely affected the generating capacity of various power houses; and

(b) if so, whether Government propose to take concrete action for improving the distribution system of electricity ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) While it is necessary to improve the reliability of the transmission and distribution systems in the country, the existing arrangement is by and large adequate to transmit and distribute the power from the various generating stations.

(b) Efforts are being made to ensure that adequate funds are provided to create sufficient transmission and distribution facilities and to ensure their timely completion through vigorous monitoring. Measures are also being taken to implement system improvement projects and install HT and LT capacitors within the availability of resources.

[*Translation*]

Demands of P and T Employees

1426. SHRI KALI PRASAD PANDEY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether employees of Posts and Telegraphs Department had staged dharna

and organised rallies throughout the country outside their offices on 27th September, 1985 in which demands were made for 30 days bonus, extra bonus, separate consolidation allowances for KD, R.T.P. employees and casual workers every year;

(b) if so, the decision taken by Government so far in this regard and the details of the facilities which have been agreed to by Government and the time by which these facilities will be provided; and

(c) the demands in the acceptance of which difficulties are being faced and the details of those difficulties ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) There was no dharna or rallies on 27 September, 1985 except in Ahmedabad.

(b) and (c). Productivity Linked bonus for 29 days emoluments was announced on 27-9-1985 based on staff productivity index. Casual labour and E.D. employees are also covered under the scheme and the formula for determining the number of days wages with reference to the productivity achieved is the same. RTP employees are not covered under the scheme. No proposal for granting further facilities in this regard is contemplated at present.

[*English*]

Special Concessions and Incentives for Telephone Connections

1427. SHRIMATI USHA CHOUDHARY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) what are special concessions and incentives given for telephone connections in semi-urban, rural areas and villages in regard to payment of advance tariff; and

(b) their impact on revenue from tariff ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Presumably the reference of the Hon'ble Member is about the advance deposit for registration of telephone connections, which is as under :